

No. G.S.R. 12 in Gazette of India dated the 3rd January, 1970 under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952. [*Placed in Library See No LT-2707/70*]

**NOTIFICATION UNDER ESSENTIAL  
COMMODITIES ACT,**

**THE MINISTER OF STATE IN THE  
MINISTRY OF FOOD, AGRICUL-  
TURE, COMMUNITY DEVELOPMENT  
AND COOPERATION (SHRI ANNASAHIB  
SHINDE) : I beg to lay on the Table. :—**

- (1) A copy of Notification No. G.S.R. 2747 published in Gazette of India dated the 13th December, 1969 (English version) and the 24th January, 1970 (Hindi version), making certain amendment to Notification No. G.S.R. 1842 dated the 24th December 1964, under sub-section (1) of section 12A of the Essential Commodities Act, 1955.
- (2) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :—
  - (i) The Roller Mills Wheat Products (Ex-mill) Price Control Order, 1969 (Hindi version) published in Notification No. G.S.R. 1103 in Gazette of India dated the 13th December, 1969.
  - (ii) The Fertiliser (Control) Amendment Order, 1969 published in Notification No. G.S.R. 2558 in Gazette of India dated the 1st November, 1969.
  - (iii) The Foodgrains (Prohibition of Use in Manufacture of Starch) Amendment Order, 1969, (Hindi version) Published in Notification No. G.S.R. 2608 in Gazette of India dated the 13th December, 1969.
  - (iv) G.S.R. 2669 (Hindi version) published in Gazette of India

dated the 13th December, 1969.

- (v) The Madhya Pradesh Rice Procurement (Levy) Amendment Order, 1970, published in Notification No. G.S.R. No. 157 in Gazette of India dated the 24th January 1970.
- (iv) The Fertiliser (Control) Amendment Order, 1970, published in Notification No. G.S.R. 217 in Gazette of India dated the 23rd January, 1970.
- (vii) G.S.R. 218 published in Gazette of India dated the 4th February, 1970 rescinding the Andhra Pradesh Rice and Paddy (Restriction on Movement) Order, 1965.
- (viii) The Foodgrains Movement Restrictions (Exemption of Seeds) Order, 1970, published in Notification No. G.S.R. 233 in Gazette of India dated the 12th February, 1970.
- (ix) G.S.R. 266 published in Gazette of India dated the 22nd February, 1970.
- (3) A statement showing reasons for delay in laying the Notification mentioned at item (2) (ii) above. [*Placed in Library. See No: LT-2708/70 and 2709/70*]

**REPORT OF INQUIRY INTO ACCIDENT  
AT NEW SATGRAM COLLIERY,  
WEST BENGAL, ON THE 21ST  
NOVEMBER, 1969.**

SHRI S.C. JAMIR : I beg to lay on the Table a copy of the Report of Inquiry into the fatal accident at New Satgram Colliery, West Bengal, on the 21st November, 1969. [*Placed in Library See No. LT-2710/70*]

12.24 hrs.

**MESSAGE FROM RAJYA SABHA**

SECRETARY : Sir, I have to report the following message received from the Secre-

tary of Rajya Sabha :—

“In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 3rd March, 1970, agreed without any amendment to the Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 1970, which was passed by the Lok Sabha at its sitting held on the 24th February, 1970.”

12.25 hrs.

PUBLIC ACCOUNTS COMMITTEE  
EIGHTY-SEVENTH & NINETY-  
THIRD REPORTS

श्री अटल बिहारी वाजपेयी (बलरामपुर) :  
अध्यक्ष महोदय, मैं लोक लेखा समिति के निम्न-  
लिखित प्रतिवेदन प्रस्तुत करता हूँ :

- (1) खाद्य विभाग से सम्बन्धित विनियोग लेखे (सिविल), 1966-67 तथा लेखा परीक्षा प्रतिवेदन (सिविल), 1966 पर समिति के 43 वें प्रतिवेदन में की गई सिफारिशों पर सरकार द्वारा की गई कार्यवाही के बारे में 87वां प्रतिवेदन।
- (2) केन्द्रीय राजकीय फार्म सूरतगढ़ (हृषि विभाग) से सम्बन्धित लेखा परीक्षा प्रतिवेदन (सिविल), 1966 के पैरा 39 पर समिति के 58वें प्रतिवेदन में की गई सिफारिशों पर सरकार द्वारा की गई कार्यवाही के बारे में 93वां प्रतिवेदन।

श्री मोलहू प्रसाद (बांसगाँव) : अध्यक्ष महोदय, व्यवस्था का प्रश्न है। मैं आपके माध्यम से लोक लेखा समिति के अध्यक्ष से जानना चाहता हूँ कि संसदीय इतिहास में लोक लेखा समिति का प्रकाशन कभी भी हिन्दी में निकलेगा या नहीं ?

अध्यक्ष महोदय : यह बात आई थी और इसके ऊपर बात हो चुकी है। आप ये नहीं।

श्री मोलहू प्रसाद : अब तो हैं, अब तो बतला दीजिए।

अध्यक्ष महोदय : अब एक एक मेम्बर अगर भ्रलग भ्रलग चाहे तो भ्रलग भ्रलग तो नहीं ले सकते। मैं आप को बता दूंगा। उसके लिए बात हो चुकी है। मैंने कहा कि हम इसको एग्जामिन कर रहे हैं।

12.26 hrs.

RAILWAY BUDGET—GENERAL  
DISCUSSION

MR. SPEAKER : The House will now proceed with General Discussion of the Railway Budget. Shri Poonacha was on his legs and may continue.

SHRI C. M. POONACHA (Mangalore) : Yesterday, I was briefly referring to the functions of the Convention Committee set up by both Houses. Here I would briefly refer to the debates in this House when that particular Motion was moved.....

12.27 hrs.

PERSONAL EXPLANATION BY  
MEMBER

SHRI J.B. KRIPALANI (Guna) : Before the discussion on the Railway Budget begins, I want to make a submission. I had given notice to make a personal explanation.

MR. SPEAKER : I thought he could make that statement tomorrow. But as tomorrow has been declared a holiday he is allowed to make the statement just now.

SHRI J.B. KRIPALANI : I refer to two things about which the Prime Minister has given an answer. One was about an interview she gave to a French women's magazine. She has said, among other things, after paying compliments to a notorious member of this House, Piloo